CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Original Application No. 1179 of 1997

New Delhi, this the 29th day of May, 1997

Hon ble Mr. M. Sahu, Member (A)

Shri Y.K.Sinha, Deputy Central Intelligence Officer, Intelligence Bureau, HQrs (MHA), New Delhi r/o 3 Upper Floor, Todarmal Road, Bengali Market, New Delhi-110 001 (By Advocate Shri Vikas Singh)

- Applicant

Versus

1. The Joint Director, Intelligence Bureau, Ministry of Home Affairs, Govt. of India, New Delhi

2. The Daputy Director, Intelligence Bureau, Ministry of Home Affairs, Govt. of India, New Delhi

3. The Director, Intelligence Bureau, New Delhi Respondents (By Advecate Shri S. Mohd. Arif)

ORDER (Oral)

Hon he Mr. N. Sahu Mamber (A)-

The learned counsel for the respondents has brought to the notice of the Court a communication dated 28.5.1997 wherein the representation of the applicant has been disposed of with the observation that "it was not considered desirable to accede to his request in public interest in view of his requirement for a special job for which he was transferred to SIB J&K". This communication was shown to the learned counsel for the applicant.

The learned counsel for the applicant seeks permission to withdraw the Original Application. For Dermission is allowed. The Original Application is dismissed as withdrawn.

The parties shall bear their own costs.

(No Sahu) Member (A)